

gence agencies of Government who are stated to have involvement with the accident of Baroda Heavy Water Plant;

(b) if so, the details thereof; and

(c) steps being contemplated to protect from future sabotage in any manner?

THE PRIME MINISTER (SHRI MORARJ DESAI): (a) No, Sir

(b) and (c). Does not arise.

Restrictions on Film Producers to Shooting Abroad

3985. SHRI SAUGATA ROY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his Ministry is thinking to put some restriction on those film producers who are conducting shooting of their films abroad unnecessarily and thereby causing a huge wastage of foreign money;

(b) whether Government are going to hold enquiry in this regard through a special committee; and

(c) if so, the detail therein?

THE MINISTER OF INFORMATION AND BROADCASTING (SHR L. K. ADVANI): (a) to (c). All proposals for shooting of films on foreign locations by Indian film producers are thoroughly scrutinised. Only after the Government is satisfied that shooting on foreign locations is essential for the theme/story of the proposed film and the number of personnel being sent abroad is the minimum, is the proposal cleared and foreign exchange released by government. In every such case approved by Government, the producer is also required to undertake repatriation of foreign exchange into this country to the extent of four times the amount released for shooting and twice the amount of money spent on travel. There is thus little scope for any producer shooting

his film abroad unnecessarily and thereby causing wastage of foreign currency. There is, therefore, no need to hold any enquiry in the matter.

Reservation of Carpet Industry for non-power Sector

3986. DR. SUBRAMANIAM SWAMY: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is proposed to reserve the carpet industry for the non-power sector; and

(b) if not, whether it has any figures regarding the expected employment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) Keeping in view the rationale for promoting hand-made carpet production in view of its higher employment potential, no expansion of mechanised production of carpets is being encouraged.

(b) Does not arise in view of (a) above.

Posts for S.C. and S.T. in D.T.C.

3987. SHRI BHAGWAN DAS RATHOR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether steps have been taken by the Ministry to ascertain that in filling up the posts in the various categories of services under Delhi Transport Corporation, quota fixed for persons belonging to Scheduled Castes and Scheduled Tribes has been fulfilled;

(b) what is the lists of category-wise posts and number of posts which are still unfilled; and

(c) the post-wise breakup of vacancies likely to be filled up by the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) (a) Yes, Sir. There was a backlog in the recruitment of Scheduled Caste and Scheduled Tribe candidates. To clear this backlog, the following steps have been taken:—

(i) The Delhi Transport Corporation has decided that in the matter of recruitment/promotion to posts, in which there is a backlog, henceforth 45 per cent of the vacancies be filled in from amongst Scheduled Castes/Scheduled Tribes candidates until the backlog in each category is cleared.

(ii) The Corporation has agreed to relax the requirement in regard to length of experience by one year in each category in favour of Scheduled Castes/Scheduled Tribes till the backlog in that post/category is cleared.

(iii) Applications exclusively from Scheduled Castes/Scheduled Tribes candidates have been invited through advertisements and also by sending requisitions to the Employment Exchanges to enable the Corporation to appoint 45 per cent candidates belonging to Scheduled Castes/Scheduled Tribes in accordance with (i) above.

(b) and c). The information required is given in Annexures 'A' and 'B' respectively. [Placed in Library. See No. LT-1891/78].

Crisis in Photographic Trade

3038. **SHRI SHANKER SINHJI VAGHELA:** Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the photographic trade is passing through a crisis following an acute shortage of film rolls and cameras; and

(b) the efforts made to meet the shortage of film rolls and cameras?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) and (b). Roll Films: As against the estimated demand of 140.5 lakhs roll films during 1977-78, Hindustan Photo Films have manufactured 93.2 lakh rolls upto the end of February 1978 and would be producing 105.0 lakh rolls by the end of March 1978. The balance of 35.5 lakh rolls has been allowed to be imported. There has been some temporary shortage due to delay in the arrival of imports.

Cameras: Import of box cameras is presently banned. All other types of cameras are allowed to be imported by professional photographers/studios etc. Keeping in view the need for manufacturing quality cameras both for amateur and professional as also for various agencies like Defence, Police, Research Laboratories etc., the Government have recently approved the scheme of M/s. National Instruments Limited, Calcutta, for the manufacture of 65,000 Nos. per annum of 35mm Lense Shutter Cameras and 3,000 Nos. per annum of Single Lense Refract 35 mm cameras. Technical Collaboration has also been approved by the Government with M/s. Regula Werk of West Germany. Production of 35 mm Lense Shutter Cameras has since commenced and production of other type will follow shortly.

Recognition of Unions Working among Seamen

3089. **SHRI SIVAJI PATNAIK:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received a scheme from the Labour Ministry to recognise the Unions working among seamen;

(b) if so, the details of the proposals;

(c) whether Government are considering the granting of recognition to the Unions of Seamen through secret ballot; and

(d) if not, the reasons thereof?